

ITEM NO.50

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016
(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court Of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with interim relief and office report)
(for final disposal)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Vivek Gupta, Adv.

Mr. Anniruddha Joshi, Adv.

Mr. Saket Agarwal, Adv.

For Respondent(s) Mr. G. Upadhyay, Adv.

Mr. Hari Shankar Saran, Adv.

Mr. J. P. Tripathi, Adv.

Mr. Braham Singh, Adv.

Ms. Asha Upadhyay, Adv.

Mr. R. D. Upadhyay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar